

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/776/2020

This the 09th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Manoj Kumar

.....Applicant

(Advocate:- Ms. Surbhi Sharma for Mr. Gagan Kohli)

Versus

1. State of Jammu & Kashmir and Ors

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

This TA (TA No.61/776/2020) arises out of SWP No. 2481/2017, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

Kdr/Arun